

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CENTURY APPLIANCES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Century appliances Limited
2.	Date of incorporation of corporate debtor	12/06/1987
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74210MH1987PLC043731
5.	Address of the registered office and principal office (if any) of corporate debtor	AUTO CARS COMPOUND. ADALAT ROAD AURANGABAD MH 431005 IN
6.	Insolvency commencement date in respect of corporate debtor	25 th September 2018
7.	Estimated date of closure of insolvency resolution process	23 rd March 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dushyant C Dave IBBI/IPA-003/IP-N00061/2017-18/10502
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1101, Dalamal Tower, Free Press Journal Marg, Nariman Point Mumbai- 400021 Email: dushyant.dave@dcdave.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1101, Dalamal Tower, Free Press Journal Marg, Nariman Point Mumbai- 400021 Email: irp.centuryappliance@dcdave.in
11.	Last date for submission of claims	9 th October 2018
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	a. Relevant Forms and b. Details of authorized representatives are available at:	Web link : http://ibbi.gov.in/downloadform.html Physical AddressNA :

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Century appliances Limited on 25th September 2018.

The creditors of Century appliances Limited are hereby called upon to submit their claims with proof on or before 9th October 2018 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

In terms of Regulations 7, 8, 9 & 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, the claims may be submitted in their specified Forms. Form B by the Operational Creditors except Workmen and Employees; Form C by Financial Creditors; Form D by Workman or an Employee; Form E by an Authorised Representative of Workmen and Employees; Form F for claims by other creditors.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional :
Date and Place :

Dushyant C Dave
:28th September 2018, Mumbai